

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1799  
ANSWERED ON:22.07.2014  
ASHADHA SAKA REORGANISATION OF SIMI  
Chandumajra Shri Prem Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the overt and covert activities of banned SIMI reported during the last three years and the current year;
- (b) whether the Government has any inputs regarding reorganization of banned Students Islamic Movement of India (SIMI) and if so, the details thereof;
- (c) whether the Government has identified the States where the activities of the said organization have been reported and if so, the details thereof; and
- (d) the measures taken by the Government to check overt and covert activities of SIMI in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (d): Reports have been received from various States/Union Territories and investigation agencies about continued activities of the Students Islamic Movement of India (SIMI) which are prejudicial to the integrity and security of the State and have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the country.

During the last three years, several FIRs are reported to have been registered against ex-SIMI cadres in the States of Andhra Pradesh, Gujarat, Kerala, Madhya Pradesh and Maharashtra.

The 'Public Order' and 'Police' are the State Subjects. The primary responsibility to maintain Public Order and Peace including checking of the overt and covert activities of SIMI rests with the State Governments.

The Central Government has since declared SIMI as an unlawful association under the provisions of the Unlawful Activities (Prevention) Act, 1967 on 1st February, 2014 for a period of five years. Earlier, it was banned in 2001, 2003, 2006, 2008, 2010 & 2012.